

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

**COURT – IV
(Special Bench)**

13. **IA-1305(MB)2023, IA-4658(MB)2023
IN C.P. (IB)/3093(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.12.2023**

NAME OF THE PARTIES: M/S. Union Bank of India
Vs.
M/S. Kharewali Steel Pvt Ltd

SECTION: 7, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Liquidator and Ld. Counsel for the Statutory Auditor present, but appearance is not given in the appearance sheet.
2. We note from the order dated 20.11.2023 that the Counsel for the statutory auditor sought time to file reply. However, when the matter was called today, reply is yet not placed on record on the ground that, the signing partner is in Dubai and it will take some time to file reply. One last and final opportunity is granted to file the reply within one week however, subject to cost of Rs.25,000/- to be paid to the Bharatkosh.
3. List this matter for compliance on **15.12.2023**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
LAKSHMI GURUNG
Member (Judicial)**